FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS (2021-23)

TWENTIETH REPORT

(Presented onF....th July, 2022)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM

2022

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS (2021-23)

TWENTIETH REPORT

on

Action Taken by Government on the Recommendations contained in the One Sixty Forth Report of the Committee on Public Accounts (2008-11)

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<u>COMMITTEE ON PUBLIC ACCOUNTS</u> (2021-2023)

COMPOSITION

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INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Twentieth Report on Action Taken by Government on the Recommendations contained in the One sixty Forth Report of the Committee on Public Accounts (2008-11).

The Committee considered and finalised this Report at the meeting held on 8th June, 2022.

Thiruvananthapuram H....th July 2022.

SUNNY JOSEPH,

Chairman, Committee on Public Accounts.

REPORT

This Report deals with the Action Taken by the Government on the recommendations contained in the 164th Report of the Committee on Public Accounts (2008-2011)

• The 164th Report of the Committee on Public Accounts (2008-2011) was presented to the House on 23th February 2011. The Report contained 17 recommendations relating to Water Resource, Finance, Health and Family Welfare, Fisheries and Ports Departments.

Government was addressed on 03.03.2011 to furnish the statements of Action Taken on the recommendations contained in the Report and the final reply was received on 25th July 2019.

The Committee Considered and approved the Action Taken Statements at its meeting held on 26.09.2012, 18.12.2013, and 06.01.2016. The recommendations contained in the 164th Report and the action taken by the Government are included in this Report.

WATER RESOURCES DEPARTMENT

Recommendation

(Sl. no.1, para no.25)

1.1 The Committee observes that out of 14 Water Supply Schemes under execution by Kerala Water Authority in Kollam District, only 5 were commissioned. In some cases, the work could not be started due to the non availability of land. The Committee wonders as to how the Department had given administrative

Sanction and availed loan for implementing the schemes without ensuring the availability of land for various components like water source, water treatment plant, reservoirs etc. which resulted in non commencement of execution and delay in completion of schemes. The Committee finds that severe lapses were occurred by following unscientific procedure at various stages from tender which caused rate revision and tender excess. The Committee understands that in most of the cases the main reason for delay is the lack of planning in arranging works simultaneously. Further the Committee criticies the Department for delaying works for the reason for the non availability of land where land would be easily available either by negotiated purchase or land acquisition procedure. The Committee expresses dissatisfaction over the inordinate delay in accomplishing the schemes in reality and asks the department to furnish the number of cases in which land was purchased or availed from Panchayath free of cost for The Committee opines that the modus operandi of the the purpose. department in carrying out the schemes was not fair and underscores that there should be preliminary investigation followed by identification, valuation, relinquishmment and possession of land. The Committee recommends that land required for implementation of components of water Supply Schemes should be ensured before sanctioning the scheme and raising fund. The Committee recommends to adopt the policy that land acquisition is not necessary for project approval, but it should be possessed before giving Administrative Sanction. Further the Committee opines that works should be awarded only if the departments other than Kerala Water Authority possess land.

Action Taken

1.2 Kerala Water Authority had been following a practice of giving As and TS for execution of work in anticipation of availability of land. However in many cases land possession could be ensured before execution. In some cases land acquisition was a problem in completing the scheme. So in future' every efforts would be taken to ensure availability of land before giving AS and TS.

Recommendation

(Sl. No.2, Para No.26)

1.3 As it was revealed that in spite of sufficient funds available, the schemes were not commenced due to non-availability of land, the Committee strongly recommends to chalk out a concrete proposal for every project before giving Technical Sanction in order to avoid stoppage of works.

Action Taken

1.4 In future, every effort would be taken to ensure availability of possession of land before giving AS and TS.

Recommendation

(Sl. No.3, Para No.27)

1.5 The Committee learns that out of the loan amount of Rs.9.49 crore availed from LIC for implementation of various schemes, Rs.6.99 crore was diverted for other activities of Kerala Water Authority. Hence the Committee specifies the clear violation of Financial Rules in this casse.

Action Taken

1.6 Rs. 6.99 crore availed from LIC of India was used only for the LIC aided RWSS . Major portion of the amount had been utilized for the completion of the ongoing LIC aided WSS and balance amount for the

repayment of principal amount of the loan availed from LIC interest thereon. After 2003 Kerala Water Authority has not availed loan from LIC of India.

Recommendation

(Sl. No. 4, Para No.28)

1.7 As regards the work of over head tank at Thevalakkara, the Committee surprises to not the controversial statement of the Department that the entire work would be completed within the ensuing monsoon, even though the land was not taken into possession. Further , the Committee views that Rural Water Supply Scheme at Chavara, Panmana, Thevalakkara and Thekkumbhagom were proposed to be completed within a span of 3 years: but the same was not completed after a lapse of 21 years even though the Committee take into account the main reason of non-allotment of matching grant from the State Government for Government of India Assisted projects.

Action Taken

In future every effort would be taken to ensure availability of possession of land before giving AS and TS.

Recommendation

(Sl. No. 5, Para No.29)

Regarding the work of Accelerated Rural Water Supply Schemes to Kulathupuzha and adjoining villages, it is pointed out in audit that the Department had tendered work and purchased pipes worth ₹0.98 crores even without getting allotment of land The Committee desires to intimate the date on which pipes were purchased. The Committee expresses dissatisfaction over the action of the Department and comments that the Department had failed to exhibit the alertness for executing works rather

than purchasing pipes.

Action Taken

As the purchase of pipes is a time consuming process, in order to avoid delay in execution of the scheme the pipes were purchased in anticipation of getting possession of land. Now the land required for the construction of treatment plant and reservoir are in possession with KWA . The work of design, construction and commissioning of 10.53 Mld Water Treatment Plant, 9.60 lakhs litre capacity sump and chlorination unit at Kanjirottukunnu, ARWSS to Kulathupuzha and adjoining villages was completed on 06.03.2012. The estimated amount for the work is ₹291.85 lakhs. Accepted PAC of the work is ₹393.997 lakhs. Expenditure incurred as on 31.03.2012 is ₹393.98 lakhs.

Application for power connection is forwarded to KSEB and power connection sanction is awaited.

Recommendation

(Sl. No.6, Para No.30)

The Committee realizes that the Pathanapuram project was delayed due to the obstruction of rock formation while proceeding construction of well . The Committee criticises the Department for not conducting realistic investigation to check the nature of the soil before the commencement of work. The committee observes that the department had not taken any action against the delinquent officer on the basis of audit report. Hence, the Committee directs the department to seek explanation , fix responsibility and take action against the delinquent officer, as the loss sustained to the public exchequer due to negligence of the responsible officer was very high. The Committee further desires that the department should charge a punishment to the concerned officer in order to handle public money with care and caution. The Committee remarks that as per the Honb'le Supreme Court's order if the convict is not in service, the liability should be realised from his legal heirs.

Action Taken

It is earlier reported that there was provision in the accepted schedule of contract for rock blasting. But during execution underwater blasting of hard rock with the help of air compressor and divers was done. The data for provision of this type of work can be arrived only through observation during execution. Hence delay occurred in sanctioning of the observed data rate and revised estimate. Now the work was completed. So it is requested that the PAC may reconsider the recommendation and para may be dropped.

Further Recommendation

The committee rejected the explanation submitted by the department and directed to implement the recommendation of the committee.

Action Taken

The construction of well cum-pump house, ARWSS to Pathanapuram and adjoining village work was delayed from 02.04.1997 to 12.07.2004 due to non sanctioning of the extra items of hard rock blasting using air compressor and divers and well sinking(which is an observed item) that had to be carried out by the contractor as per the direction of the then Superintending Engineer and Chief Engineer. The Revised Estimate for the above said work was placed before the 303rd board meeting on 30.11.2007 and the Authority had resolved to sanction the Revised Estimate and the same was issued vide Proceedings KWA/WS1/20188/05/Revised Estimate .

dated 21.12.2007. The Authority also resolved to get the explanation of the officers responsible for the work in not preparing and getting necessary approvals for the Revised Estimate for the subject work as per relevant rules and codes in time and to proceed with disciplinary action. Incumbency details of the officers who were responsible for delay in preparation and sanction of the Revised Estimate had been obtained from delay in preparation and sanction of the Revised Estimate had been obtained from obtained from Superintending Engineer, PH Circle Kollam.

Copy one of the letters dated 23.05.2019 addressed to the 14 responsible officers seeking explanation for the delay in getting the Revised Estimate sanctioned and as to why the proportionate liability should not be recovered from them, is attached herewith. (Annexure - I)

Recommendation

(Sl. No.7, Para No.31)

The Committee realises from witness examination that the Kottarakkara Project which is an extension of Kundara Project was intended for supplying drinking water to the public , failed to serve the purpose due to non-availability of water which caused a financial loss of Rs.4.23 crore. The committee reluctants to agree with the reasons put forth and urges the Department to furnish clarification for giving non-domestic water connection to Kundara Area without supplying drinking water to the public.

Action Taken

The findings of the committee that ND water connection to Kundara area were given without supplying drinking water to the public is not true Number of ND water connections given in Kundara area was only 14. The failure of Kottarakkara project was not due to giving non-domestic connections to Kundara Area. It was due to breakage of premo pipes used for the scheme.

4196 numbers of domestic connections and 127 numbers of non-domestic connections were given till date in Kundara Scheme.

Recommendation

(Sl.No.8, Para No. 32)

The committee perceived from the paragraph as well as through witness examination that even though Kerala Water Authority released 2.11 crore to the District Collector for implementing SC/ST components of the cent percent Centrally sponsored Accelerated Rural Water Supply Schemes, there was a delay up to 18 months in encashing cheque due to treasury restrictions imposed by the Government, thereby delaying supply of drinking water to the SC/ST population. Hence the Committee recommends that in the case of schemes assisted by Government of India and aimed exclusively for the benefit of SC/ST population, treasury restriction would not be imposed by the Finance Department to utilise the The Committee further specifies that this should be kept in amount. abeyance for future guidance at least in the case of Water Supply Scheme fully supported by Government of India and intended for the benefit of SC/ ST population.

Action Taken

At present Government of India funds for ARWSS are released directly to KWA through Bank and the treasury restriction would not affect the flow of funds.

Recommendation

(Sl. No.9, Para No. 33

The Committee finds that the District Collector has given sanction for a general project by diverting funds earmarked for the benefit of SC/ST population. Further, the Committee observes that the Government reply in this regard has not been furnished. Even though the Department has assured to obtain and furnish reply from the responsible officer, the desired details were not yet furnished. The Committees stresses the lapse from the part of the Department in furnishing a reply to the audit objection after committing a serious mistake.

Action Taken

As per para 9-9 of the Frame work for implementation of National Rural Drinking Water Programme (NRDWP) The states are required to earmark at least 25% of the funds for drinking water supply to the SC dominated habitation. Habitation in which more than 40% of the population belongs to SC's are considered as SC dominated. 11.80 lakhs said to have been diverted was for implementation of the project " Drilling Bore Well in Mundakathara IHDP Colony" through Kerala Water Authority in 2003 under Accelerated Rural Water Supply Scheme in order to solve the scarcity of drinking water in the colony. The work was started in 2003 and completed in 2007. The Mundakathara IHDP Colony in Sooranadu South Panchayath consists of 74 families out of which 49 families are SC people (66.22%). The project was feasible and beneficial to the SC people as it is supplying drinking water to majority of the areas in the colony. The colony has other infrastracture facilities such as road, electricity, housing etc.

Since more than 66% of the population in the Mundakathara IHDP Colony were SC families, there was no diversion of funds sanctioned for SC/ST

Recommendation

(Sl. No.10, Para No,34)

The committee opines that the Kerala Water Authority failed in supplying safe drinking water to the targeted population though enough fund was available. The Committee understands from the audit report that nearly 40 per cent of the water supplied was found to be below the prescribed standards. Hence the Committee recommends that quality of drinking water supplies should be ensured by proper upkeep of facilities.

Action Taken

Necessary action in this regard such as washing of tanks, adequate chlorination and necessary leak rectification works were done and the water is made suitable for drinking purpose. Quality Control laboratories closely monitor the water quality to ensure that water is suitable for drinking purpose. No major quality related issue has been reported from this area during the period. It may also be noted that the pipe lines in this area are very old and should have been replaced much earlier. KWA could not carry out this replacement due to financial constraints. All efforts have been taken to ensure the quality of drinking water to maximum number of families in these areas, maintenance and replacement related issues are also being addressed on priority depending on the availability of funds.

FINANCE DEPARTMENT

(Sl. No.8, Para No.32)

The Committee perceives from the paragraph as well as through witness examination that even though Kerala Water Authority released ₹2.11 crore to the District Collector for implementing SC/ST components of the cent percent Centrally sponsored Accelerated Rural Water Supply

Schemes, there was a delay up to 18 months in encashing cheque due to treasury restrictions imposed by the Government, thereby delaying supply of drinking water to the SC/ST population. Hence the Committee recommends that in the case of schemes assisted by Government of India and aimed exclusively for the benefit of SC/ST population, treasury restrictions would not be imposed by the Finance Department to utilise the amount. The Committee further specifies that this should be kept in abeyance for future guidance at least in the case of Water Supply Scheme fully supported scheme fully supported by Government of India and intended for the befit of Sc/ST population

Action Taken

The financial year 1999-2000 and the succeeding financial years were affected by financial crisis. Even then the government was very cautious that implementation of plan programmes, especially Central schemes were not deferred for want of funds. Relaxation to treasury restrictions were liberally allowed for drawal of funds for plan schemes. In issuing ways and means clearance also priority was given to plan schemes. In this particular case implementation was delayed not only due to the financial crisis prevailing then, but also due to some procedural laxatives like presentation of cheque without affixing office seal of KWA thereon, delay in re validation of lapsed cheques etc. Had the authorities moved for timely ways and means clearance it would have been given. Finance Department regret the delay that occured in the implementation of drinking water scheme especially for the benefit of SC/ST population. Adequate care will be taken in future to ensure that implementation of centrally sponsored Schemes are not delayed due to treasury restrictions.

With the improvement in the financial situation of the Government,

treasury payment restrictions have been relaxed and even the implementing agencies are allowed to open bank accounts, if the guidelines of Central schemes stipulates so. In respect of ARWSP Scheme also, the Government of India funds are now released direct to the KWA and the funds so received are allowed to be parked in Nationalized bank account as per Government of India guidelines, and are released to implementing agencies through bank cheques by which smooth flow of funds takes place now.

Recommendation

(Sl. No.5, Para No.39)

As regards the pending recovery of loan amounting to Rs.6.26 lakh sanctioned to poor fisherwomen, under the scheme intended to meet the credit needs of fisherwomen implemented through Society for Assistance to Fisherwomen (SAF) even though, years have passed since the commencement of the project and the loan amount disbursed were meagre ie., up to Rs. 1,500/- per fisher women, the Committee recommends to write off Rs.6.26 lakh being the loan pending recovery from fisher women. The Committee specified that the write off procedure is applicable to this particular case only.

Action Taken

The Administrative Department was advised to place the matter of write off before the council of Ministers and afterwards sanction was accorded to write off Rs.6.26 lakh being the loan pending recovery by society for Assistance fisherwomen (SAF) vide to G.O.(MS)No.01/12/F&PD. Dated 02.01.2012. The write off has been adjusted in the accounts by contra credit to the head of account '4000-01of **Co-operative** 105-99-Retirement of Capital/disinvestment societies/Bank's vide SDG, March 2011-12)Item(f) of page 78)

HEALTH AND FAMILY WELFARE DEPARTMENT Recommendation

(Sl.No.11, Para No.35)

Regarding the disciplinary action against the staff nurse posted in the Public Health Centre Achancoil, who referred most of the cases requiring administration of injections to the local private hospital. The Committee insist to know the present position and directs the department to inform decision taken on the issue . The Committee strongly suggests that action should be taken against the then Medical Officer also. The Committee takes a serious view of the failure in achieving the purpose of the Purchase of Ambulance for Public Health Centre, Achancovil and opines that the Hospital Management Committee is not empowered to transfer the ambulance meant for Public Health Centre, Achancovil to another hospital.

Action Taken

Following an inspection conducted by the District Medical Officer of health, Kollam on 23.04.2004 at community Health Centre, Achancovil certain charges were framed against the then medical Officer in charge Dr.Krishnakumar, and staff nurse Smt. Mercy Jose. The prime allegation was that the staff Nurse is purposefully referring patients to a near by private hospital. The charge against the Medical Officer in charge was that there is supervisory lapse in monitoring the above habit of the Staff Nurse. Another charge against the Medical Officer in charge was that he was absent in the institution during inspection on 23.04.2004.

Smt. Mercy Jose, staff Nurse was charge sheeted by the District Medical officer of Health, Kollam and Dr. Krishna kumar, Assistant surgeon and medical officer in charge was charge sheeted at first by the District Medical Officer of Health, kollam and thereafter by the Director of Health Services being the appointing authority.

But during enquiry the charges leveled against both the offence could not be proved beyond doubt.

Another charge of absence of Dr. Krishna kumar during inspection was also answered satisfactory, that he was present at the office of the District Medical Officer of Health Kollam on that date. Hence the disciplinary action initiated against both the officers were finalised by letting them off with a warning.

Both of them are continuing in service now and no further allegations/incidents are reported against them .

Both the PH Centre Achankovil and Aryankavu are in same grama Panchayath, Aryankavu. The Chairman of the HMC's of both PH centres is the Panchayath President of the Aryankavu Grama Pnchayath. Taking due advantage of this the ambulance alloted to Achancoil was used for the need of Arayankavu PHC also.

Recommendation

(Sl. No.12, Para No.36)

The Committee learns that patient care in many Hospitals in Kollam District suffered due to idling of equipment and non-utlisation of hospital infrastructure. The Committee regretts to conclude that facilities in rural areas were inadequate when compared to that in urban areas. The Committee recommends that government may examine the possibility of increasing the bed strength of hospitals in rural areas.

Action Taken

There are 70, Hospitals in the rural areas of Kollam District. This includes 44 Primary Health Centres, 7(24x7)Primary Health centres and 15 community

Health Centres. Vide G.O.(Rt)No.568/08/H&FWD dated 06/11/2008, inpatient facility is not allowed in Primary Health Centre. The maximum Number of beds alloted to 24x7 Primary Health Centre are 30 and in Community Health Centres it is about 30-100. Among the 7(24x7) Primary Health Centres beds are not allowed in Kodiyoor&Munrothuruthu Primary Health Centres. Out of 15 Community Health Centres, 11 have bed strength as detailed below

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			<u>No.of beds</u>
1.	Community Health Centre,	Nedumankavu	16
2.	Community Health Centre,	Pathanapuram.	12
3.	Community Health Centre,	Kalakkode	24
4.	Community Health Centre,	Kulathupuzha	12
5.	Community Health Centre,	Thekkumbhagam	18
6.	Community Health Centre,	Sooranadu	16
7.	Community Health Centre,	Mynagappally	24
8.	Community Health Centre,	Kulakkada	24
9.	Community Health Centre,	Ochira	12
10.	Community Health Centre,	Nilamel	12
11	Community Health Centre,	Velinalloor	24

It may be apprised that the District Medical Officer Kollam has been asked to furnish a detailed report regarding enhancement of bed strength in the above institutions & decision would be taken as on receipt of the said report.

Recommendation

(Sl.No.13, Para No.37)

The committiee's examination has revealed that 6 staff quarters constructed for Primary Health Centre, Nedumoncavu remained unutilised since 1974 for the reason, they are situated away from the hospital. The committee expresses deep dissatisfaction over the action of the department

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in misappropriating Government money.

Action Taken

The six Staff Quarters at Primary Health Centre, Nedumoncavu were constructed far away from the PHC and in an isolated place, near a graveyard. Hence the allottees were not willing to occupy the quarters since 1975. At present these quarters are not fit for occupation. The feasibility of repairing these buildings and to use for some other useful purpose will be studied. If found feasible the same will be effectively utilized.

Recommendation

(Sl No.14, Para No.38)

Regarding the short comings in the hospital waste mangement system, the committee stresses the need for properly planned project for the management and disposal of hazardous waste to be implemented

Action Taken

Hazardous waste (Biomedical waste) are segregated properly and disposed off as per the guidelines of Pollution Control Board. This is done with the tie up with IMAGE(IMA Goes Eco-Friendly) in all hospitals with more than 100 bed strength. In smaller institutions hazardous waste is disposed off by deep burial. This procedure is approved by the Pollution Control Board.

FISHERIES AND PORTS (C) DEPARTMENT

Recommendation

(Sl.No.15, Para No.39)

As regards the pending recovery of loan amounting to Rs.6.26 lakh

sanctioned to poor fisher women, under the scheme intended to meet the credit needs of fisher women implemented through Society for Assistance of Fisher women(SAF) even though years have passed since the commencement of the project and the loan amount disbursed was very meagre ie, upto Rs.1,500/- per fisher women, the Committee recommends to write off Rs.6.26 lakh being the loan pending recovery from the fisher women. The Committee specifies that the write-off procedure is applicable to this particular case only.

Action Taken

As recommended by the Public Accounts Committee, sanction has been accorded to write off the loan amount of Rs.6.26 lakhs, vide G.O. (MS)No.01/12/F&PD dated 02/12/2012.

Recommendation

(Sl. No.16, Para No.40)

The Committee learns that the amount released for executing work of construction of the building for aquaculture extension training centre at Thevally was not utlised after spending a portion of amount for the reason that the site identified was not suitable to construct a permanent stracture and the amount was deposited in T.P. Account, which was frozen during the month of July 2003. In this connection, the Committee directs the Department to inform the correct date of freezing T.P. Account. The Committee also expresses deep dissatisfaction in the circumstances leading to the lapse of the Aqua Culture Training Centre at Thevally.

Action Taken

Operation of all T.P Accounts of departmental officers/departments were frozen with effect from 05.01.2002 vide Government Circular No 2002/Fin. dated 05.10.2002.(Annexure - II)

Recommendation

(Sl. No.17, Para No.41)

The Committee understands that though sufficient funds were available, implementation of socio-economic schemes such as drinking water and sanitation schemes did not result in the attainment of objectives in the fisheries sector. As it was informed that the objectives of the scheme intended to implement in 72 villages in costal area with the combined venture of Kerala Water Authority and Harbour Engineering Department, the Committee desires to furnish the details of works executed by Kerala Water Authority.

Action Taken

In G.O.(Rt)No.505/97/F&PD dated 25/11/97, sanction was accorded for implementation of drinking Water Supply Schemes with grant in aid sanctioned by Government of India as recommended by 10th Finance Commission. Proposal was to implement the schemes in a phased manner during the period from 1996-97 to 1999-2000 at a total cost of 7 crores. 70 costal villages were selectedd from 222 Fishing Villages of 10 District's Funds were placed at the disposal of District Officers for implementing the schemes as noted below.

District	1996-97 Amount Rs.in lakhs	1997-98 Amount Rs.in lakhs	1998-99 Amount Rs.in lakhs	1999-2000 Amount Rs.in lakhs
Thiruvananthapuram	20	30	40	20
Kollam	20	20	20	30
Alappuzha	20	30	30	30
Kottayam	 		10	
Ernakulam	-	10	10	-

Thrissur	10	10	10	10
Malappuram	20	20	20	20
Kozhikkodu	20	40	30	30
Kannur	20	20	20	25
Kasargod	10	20	20	10
Total	140	200	210	175

In G.O.(Rt)No.403/99/(WS-B) Dated 24/03/1999, it was ordered that the Water Supply Schemes under 10th Finance Commission Awarded would be implemented through Water Authority as deposit work. It was also directed that the funds transferred to the local bodies during 1997-98 and 1998-99 would be transferred by the LSGIs to Kerala Water authority. Later in G.O.(Rt) No.254/99/F&PD dated 25/05/1999, It was ordered that these works would be undertaken by the Harbour Engineering Department. Those LSGIs which have not transferred the amount were directed to nominate Harbour Engineering Department as implementing agency and to entrust the work to that department as deposit work. In case where the funds for the previous years were transferred to Kerala Water Authority, the Kerala Water Authority was directed to retransfer the amount to Harbour Engineering Department . By this time Kerala Water Authority had gone ahead with implementation of a few schemes. Details of the scheme undertaken are furnished below.

Sl No	District	Place	Name of fishing village	Amount of Rs.	Remarks
1.	Thiruvananthapura	Kadinamkulam	Puthenthoppe	10 lakh	
	m	Chiranyinkal	Thazhampally	10 lakh	
		Poonthura	Poonthura	10 lakh	
		Beemappally	Bheemappally	10 lakh	Rs.23 lakhs given by
		Valiyathura	Valiyathura	10 lakh	Trivandrum
	•	Shankumughom	Shanghumughom	10 lakh	Corporation

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		Vallakkadavu	poothura	10 lakh
2.	Kollam	Alappad-	Alappad-	10 lakh
		Kuzhithura	Kuzhithura	
		Parayakadavu-	Parayakadavu-	
		srayikkad	srayikkad	10 lakh
	•	Azheekal- Cheriyazheekal	Azheekal- Cheriyazheekal	10 lakh
		Pandarathuruth	Pandarathuruth	10 lakh
		Vellanathuruth	Vellanathuruth	10 lakh
3.	Alappuzha	Thrikkunnappuzha	Thrikkunnappuzha	10 lakh
		Arattupuzha	Arattupuzha	20 lakh
4.	Kannur	Mattool	Mattool	10 lakh
5.	Kottayam	Chempu	Chempu	10 lakh

Thiruvananthapuram

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July,2022

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Sunny Joseph

Chairman

Public Accounts Committee

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Annexure-I

KERALA WATER AUTHORITY

Jala Bhavan Fhiruvananthapuram Kerala, India

)ated: 23/05/2019

No.KWA/JB/E6(A)/7669/2010 Part file

From

Managing Director

То

Sri. Reji Alexander Grace Bhayan Kizhakkuputam Katthaparambu Kunnathur, Kollam

Sir,

Sub : KWA -Vig : Construction of well-cum-pump hease, ARWSS to Pathanapuram and adjoining villages - PUC Par - 3.2.18 ---PAC 164th Report ,Para 30- seeking Explanation -Reg

Ref: PAC 164 Report Para 3

Attention is invited to the reference cited.

ARWSS to Pathanapuram and adjoining villages estimated to cost Rs.3.78 crore was sanctioned in October 1993. The scheme targete to be completed in October 1996 was to benefit a population of 1.40 lakhs in the five. Villages of **Pathanapuram**, **Piravanthoor**, **Pidavoor**, **Thal**₂voor and **Mylam**. The construction of Wed cum-Pump house was started in April 1996. While digging the well, rock formation was struck. There was no provision in the accepted schedule of contract for rock blasting. Hence the work was stopped in November 1997. The Revised Estimate was pending approval of the Chief Engineer.

The Audic Para criticised the department for not conducting realistic incestigation to check the nature of the soil before the commencement of the work. The Committee observes that the department had no -taken any action i mad i kwadoovig(@pitan rzy). Webote i http://www.skadikeralgigoviin



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Annexuse-T

KERALA WATER AUTHORICY

Jala Bhavan Fhiruvananthapuram Kerala, India

)ated: 23/05/2019

No.KWA/JB/E6(A)/7669/2010 Part file

From

Managing Director

То

Sri. Reji Alexander
Grace Bhayan
Kizhakkupuram
Kathaparambu
Kunnathur, Kollam

Sir,

Sub : KWA -Vig : Construction of well-cum-pump hease, ARWSS to Pathanapuram and adjoining villages -- PUC Par - 3.2.18 --- PAC 164th Report ,Para 30- seeking Explanation -Reg

Ref: PAC 164 Report (Para 3)

Attention is invited to the reference cited.

ARWSS to Pathanapuram and adjoining villages estimated to cost Rs.3.78 crore was sanctioned in October 1993. The scheme targete to be completed in October 1996 was to benefit a population of 1.40 lakhs in the five. Villages of **Pathanapuram**, **Piravanthoor**, **Pidavoor**, **Thal**, voor and **Mylam**. The construction of Weil cum-Pump house was started in April 1996. While digging the well, rock formation was struck. There was no providion in the accepted schedule of contract for rock blasting. Hence the work was stopped in November 1997. The Revised Estimate was pending approval of the Chief Engineer.

The Auda Para criticised the department for not conducting realistic investigation to check the nature of the soil before the commencement of the work. The Committee observes that the department had no -taken any action contractor as per the direction of the then Superintending Eugineer and the Chief Engineer. The Revised Estimate for the above said work was placed before the 303^{ad} board meeting on 30/11/2007 and the Authority has resolved to sanction the Revised Estimate and the same was issuer vide Proceedings KWA/WS1/20188/05/Revised Estimate, dated 21/12/2007.

The Authority also resolved to get the explanation of the officers responsible 15, the work in not preparing and getting approved the Revised Estimate for the subject work as per relevant rules and codes in time and to proceed with disciplinary action. Tacumbency details of the officers who were responsible for delay in preparation and sanction of the Revised Estimate had been obtained from the Superintending Engineer. PH Cir te, Kollam. The above work was executed during your incumbency period as Assistant Engineer in Water Supply Section, Punalur (05/01/2000 to 28/11/2000]

Hence you are requested to submit your explanation if any within 15 days for the occurred delay for sanctioning the Revised Estimace and for not recovering the proportionate liability from your end.

Yours faithfully,

Marraging Director

A ...

GOVERNMENT OF KERALA

Finance (Streamlining) Department

CIRCULAR

6/2002/Fin.

Dated, Thiruvananthapuram, 5th January,

23

IDDEX42

5/1/02

Sub:—Economy in expenditure—Freezing of treasury public accounts—defailed instructions issued.

Ref -G. O. (P) No. 1564/2001/ Fin. dated 12-12-2001.

In the Government Order referred to above, Government had ordered certa measures for revenue and non-tax revenue realization. Inter-alia it was ordered that amounts in all TPs of departments as on 31-3-2001, except those relating to Certrality Sponsored, Externally Aided, Finance Commission Awards and Loans from Financial Institutions would be resumed. In order to complete the progress of resumption/releases of the above items of payment, operation of all TP accounts of departmental officers/ departments are frozen with immediate effect. Transferring of Finds into TP accounts as well as withdrawal from the TP accounts of departments/departmental officers will not be permitted hereafter without obtaining specific clearance from Finance Department.

In order to assess the funds lying in TP accounts of departments/departments/ officers all heads of departments/officers operating TP accounts should furnish the following details immediately in the proforma given below:

- (1) T. P Account No.
- (2) Name of Treasury
- (3) Name and designation of the Account Holder
- (4) Details of funds lying in TP account

Fund position before 1-4-2001

Opening Balance as on 1-4-2001

1 Plan:

(a) State Plan

GCPT 4/151/2002/DTP.

(b) Centrally Sponsored Scheme

(1) A manual commission Awards

Parents (1) Others (Specify)

NonFlan
Others

Fund position after 1-4-2001

1. Plan

(a) State Plan

- (b) Centrally Sponsored Scheme
- (c) Externally Aided Projects
- (d) Finance Commission Awards
- (c) Loans from Financial Institutions
- (f) Others (specify)
- 2. Non Plan
- 3. Others

Current Closing Balance

The above details should be furnished to the F within two weeks positively. OFFICERS SHOULD INCUR EXPENDITURE FROM THESE A PERMISSION OF GOVERNMENT

The Principal Accountant General (Audit), Ke The Accountant General (A&E), Kerala, Thiru All Administrative Departments/Public Sector U All Heads of Departments.

The Director of Treasuries, Thiruvananthapura All District Treasury/Sub Treasury Officers.